BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 165/9/NCLT/AHM/2017

Coram: Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>04.12.2017</u>

Name of the Company:

Indowind Energy Ltd

V/s.

Suzlon Energy Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. A. R. Shoth Operature

Golfater Golfater

2. MR. NAVIN PAHWA

SR.ADV

Respondent

7 - Y

RITU SHAH

ADV

<u>ORDER</u>

Learned Advocate Mr. Arjun Sheth present for Operational Creditor/Petitioner. Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Respondent.

Objections filed.

Further affidavit filed by Operational Creditor/ petitioner with a copy to the Corporate Debtor to which they have conceded and have no objections.

List the matter on 13.12.2017.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 4th day of December, 2017.